

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

CP(IB) No. 663/7/HDB/2018

AND

IA (IBC) 1395/2024 in CP(IB) No. 663/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Mr. Umesh Purshottam Jethwani
(M/s. Meena Jewellers Exclusive Pvt Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1421/2024

Learned Counsel Mr VVSN Raju, for applicant present physically.

This being an application seeking for extension of liquidation period by 45 days inter alia, on the ground that, the acquirer of the property covered under one of the assets of the liquidation estate yet to obtain the registered documents. Pursuant to the sale certificate which has been issued on the payment of the entire sale consideration. We find that the time allowed under the sale certificate for obtaining a registered sale deed has already lapsed and no request seeking for extension has been made. Therefore, under the circumstances what remains to be done by the liquidator is to file the final report and seek for closure of liquidation. Hence, liquidation period is extended by 15 days effective from 30.06.2024.

Accordingly, **this application is disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)